

pulses in the State for the year 1981-82 and 1982-83;

(b) what are the plans for 1983-84 for West Bengal under the same scheme; and

(c) the details in each aspect of the scheme ?

**THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA):** (a)

Under the Centrally Sponsored Scheme on Development of Pulses in West Bengal, financial assistance has been provided for increasing production of pulses. This includes subsidy on certified/truthfully labelled seeds, plant protection chemicals, equipments and operational charges and production and distribution of rhizobium culture as well as demonstration. In addition, subsidy on irrigation charges and publicity for summer moong production has also been provided. Assistance has also been provided to the State Government for production of breeders/foundation seeds.

During 1981-82 & 1982-83 an amount of Rs. 6.05 lakhs and Rs. 15.82 lakhs respectively was provided to the Government of West Bengal under this programme.

(b) and (c) The scheme will be continued during 1983-84. Component-wise details are yet to be worked out.

#### **New Electric/Water Connections by N.D.M.C.**

3584. **SHRI ATAL BIHARI VAJ-PAYEE:** Will the Minister of WORKS AND HOUSING be pleased to refer to reply to Unstarred Question No. 2224 on 18 October, 1982 regarding New electric/water connections by N.D.M.C. and state;

(a) whether under the policy of N.D.M.C. new electricity/water connections are given for commercial purposes in exclusively residential areas like Jorbagh, Golf Links? Has the policy been changed since January 1976;

(b) is there any provision to change the total electricity/power/water consumption at domestic meter even if a single point is being used for non-residential/commercial purpose;

(c) in case of incidental use of a residence for professional work whether domestic rates are charged; and

(d) if so, whether a copy of relevant provisions will be laid on the Table?

**THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAMMED USMAN ARIF):** (a) The New Delhi Municipal Committee have informed that according to the Policy of the Committee the electricity and water connections in residential colonies are given for residential purposes only. However, according to the Zonal Plans certain commercial pockets; e.g., shopping centres, etc., also exist in the residential colonies and in such pockets commercial connections are given.

The New Delhi Municipal Committee have added that there has not been any change in the policy of giving electricity and water connections since January, 1976. However, in March, 1976, the water tariff was rationalised to clearly enumerate various categories of consumers and to bring it at par with the tariff prescribed by the Municipal Corporation of Delhi. Again, in July 1977, the Committee further rationalised the water tariff and thereafter there has not been any change in the pattern of tariff or in the policy regarding giving water connections excepting the revisions of rates on the same pattern.

(b) The New Delhi Municipal Committee have clarified that normally a connection, when given, is to be used for the specific purpose for which it is sanctioned. As regards electricity connection, in case any domestic connection or even a single point on that connection is used for commercial or

any other purpose, the entire connection is treated as "commercial". This is in accordance with Section 23 of the Indian Electricity Act according to which any connection or part thereof, if mis-used for purpose other than for which it is sanctioned, the supplier is authorised to charge the consumer at the rates higher of the two, besides the mis-use charges.

As regards water connection, according to Committee's Resolution No. 27 dated 8-8-75, subsequently approved by Delhi Administration, the water connection is also charged at higher of the two rates if it is used for various purposes.

(c) The New Delhi Municipal Committee have clarified that electricity and water is charged at domestic rates if there is no regular clinic or office of the professional in his residential premises. They have further stated that in case of professionals carrying on their trade in a part of their residential premises the electricity/water consumed on domestic meter is not charged on commercial rates if separate electricity and water meters have been provided for that part of the premises. In case there are no separate water meters serving that portion of the premises the highest rate is charged for the entire consumption. Likewise in the case of electricity being so consumed, the entire supply is charged on commercial rates besides levy of mis-use charge. In case, in the portion of the residential premises used for trade there is no water tap, the water supply for the premises is

continued to be charged on domestic rates.

(d) Copies of

- (i) Committee's Resolution No. 27 dated 8-8-75;
- (ii) Notification No. F/11/78-LSG, dated 8-5-78; and
- (iii) Note of Deputy Commercial Officer NDMC, are laid on the Table of the House.

[Placed in Library. See No. LT-6159/83].

### Targets Fixed under Social and Farm Forestry

3585. SHRI ARJUN SETHI: Will the Minister of AGRICULTURE be pleased to state:

(a) whether some targets were fixed by Government under social forestry and farm forestry programmes for encouraging farmers, regarding seedlings to be planted during 1982;

(b) if so, the details State-wise; and

(c) whether there has been encouraging response despite drought and floods in several States?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA): (a) Yes, Sir.

(b) he details of the targets and achievements are given in the attached statement.

(c) Yes, Sir.

### Statement

Sl.No.	Name of State/U.Ts.	Social Forestry		Farm Forestry	
		Targets (Area in ha.)	Achievements	Targets (No. of seedlings in lakhs)	Achievements
1	2	3	4	5	6
1	Andhra Pradesh	29000	28388	600.00	782.00
2	Assam	3600	4200	30.00	17.00